

- (७) पुन्हाना
 (८) चिन्नकूट
 (९) शोरापुर
 (१०) करमला
 (११) नारायणपेट टाउन]
 (१२) मोरैया
 (१३) फ़ेडपुर
 (१४) खैरागढ़]
 (१५) ससबाद]
 (१६) इंडस्ट्रियल स्टेट, बालियर
 (१७) इंडस्ट्रियल स्टेट, जबलपुर]

Soil Conservation in Manipur

1879. Shri L. Achaw Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) the progress made in regard to the soil conservation programme in Manipur during the Second Five Year Plan so far; and

(b) whether the scheme has been successful in the hills of Manipur?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) and (b). There is no soil conservation programme in the Second Five Year Plan for Manipur. There is, however, a scheme for the control of shifting cultivation under Tribal Welfare programme, which started in 1957-58 and is progressing successfully. The target is to bring 2,000 acres of land in hill areas under Terrace Cultivation and to open 4 Demonstration-cum-Experimental Agricultural Farms. Till the end of 1958-59 two farms have been established and 890 acres of land have been brought under terracing. During the current year, it is proposed to open one more farm and to bring 810 acres of land under terrace cultivation.

Map in All India Railway Time Table

1880. Shri A. M. Tariq: Will the Minister of Railways be pleased to refer

to the map affixed to All India Railway Time Table and state the reasons for omitting Chandigarh, the Capital of Punjab from it?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): Chandigarh station was not included in the map in the All India Time Table in force from 1-10-1959 due to an oversight. Arrangements have, however, been made to rectify this in the All India Railway Time Table which will come into force with effect from 1-4-1960.

Goods Lost in Transit

1881. Shri S. N. Ramani: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that from the 1st September, 1959 the Railway claimants of goods lost in transit are required to submit power of attorney on Rs. 2 stamp paper duly registered or attested by a magistrate if the claim is lodged through a representative;

(b) if so, the reasons for this restriction; and

(c) the authority under which the restriction has been imposed?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) to (c). It has been prescribed that when a claim is preferred by any person other than the owner of the goods, it is necessary for the claimant to send a valid power of attorney in his favour from the owner, on stamped paper for the appropriate value.

This action has been taken as a necessary precaution in the interests of the Railways to ensure that the claims made are *bona fide*.

महिबपुर स्टेशन

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